

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M/S INDEPENDENT TV LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	M/s Independent TV Limited
2.	Date of incorporation of Corporate Debtor	13/05/2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45203MH2005PLC153294
5.	Address of the registered office and principal office (if any) of Corporate Debtor	H Block, 1 st Floor Dhirubhai Ambani Knowledge City Navi Mumbai MH 400710
6.	Insolvency commencement date in respect of Corporate Debtor	26.02.2020
7.	Estimated date of closure of insolvency resolution process	24.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anup Kumar Regd. No. IBBI/IPA-002/IP-N00333/2017-18/10911
9.	Address and e-mail of the interim resolution professional, as registered with the Board	734, Lawyers Chamber Block, Western Wing, Tis Hazari Court, Delhi-110054 E-mail:- sachanlawanalyst@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Anup Kumar C/o M/s Synergy Insolvency Professionals LLP (IPE) 906, I-thum Business Park, Sector-62, Noida UP-201301 E-mail ID:- cirp.independentTV@synergypce.com
11.	Last date for submission of claims	14.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Formats of relevant forms are available at Web Link: https://www.ibbi.gov.in/home/downloads Details of Authorized Representatives:- Not Applicable



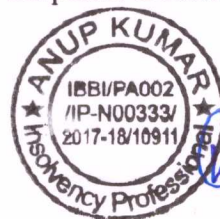
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Independent TV Ltd. On 26.02.2020 vide C.P. (IB) No. 3176/NCLT/MB/C-IV/2019.**

The creditors of **M/s Independent TV Ltd.** are hereby called upon to submit their claims with proof on or before 14.03.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. The Operational Creditors including workmen and employees may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The existing directors and managers of the Corporate Debtor are requested to ensure compliance of provisions of Section 17 of the Insolvency and Bankruptcy Code, 2016. All existing Bankers/Financial Institutions maintaining the accounts of Corporate Debtor are requested to ensure compliance of Section 17 (1) (d) of the Code.



ANUP KUMAR
INTERIM RESOLUTION PROFESSIONAL
M/S INDEPENDENT TV LIMITED
Regd. No. IBBI/PA-002/IP-N00333/2017-18/10911

Date : 28.02.2020
Place : Delhi